

Government of Jammu and Kashmir  
**Home Department**  
Civil Secretariat, Jammu

**NOTIFICATION**

Jammu, the 15<sup>th</sup> of April, 2020

S.O :- 25 Whereas, Police Station Handwara received a specific information on 26-10-2019 to the effect that general public was threatened through circulation of hand written posters of LeT outfit pasted on the shutters of the shops and other establishments; and

2. Whereas, the Police Station Handwara on that specific information received in the police station removed/recovered various posters from the different locations in the area falling under the jurisdiction of P/S Handwara; and

3. Whereas, a high alert was sounded in the area and Nakkas were placed to check the incoming and outgoing vehicles on the routes leading to Handwara town and during the course of Nakka checking, one motor cycle rider was stopped at the Nakka point. The motor cycle rider was apprehended, however, a lady pillion rider tried to flee from the spot but she was apprehended by the Police; and

4. Whereas, case FIR N0. 281/2019 U/S 153/A , 506/RPC and 13 UAP Act was registered at P/S Handwara and investigation was taken up; and

5, Whereas, incriminating material and posters of LeT outfit signed by the commander of the outfit named as Abu Hyder were seized from the possession of the accused lady, besides, photograph of the deceased terrorist Furkan Rasheed S/O Ab Rasheed R/o Langate Handwara was recovered from her possession; and

6. Whereas, during further investigation it came to the fore that accused namely Haseena Begum W/O Mohammad Yousuf Bhat R/O Sheeri Baramulla was associated with DeM (Dukhtran-e-Millat) a banned organization and she was also working for LeT outfit as OGW; and
7. Whereas, during the course of investigation two Aadhar Cards bearing Nos. 819550112150 and 602912356194 in the name of Rizwan-Uallah Rather S/O Abdul Rasheed Rather R/O Odura Selu and Towheed Ashraf S/O Mohammad Ashraf Bhat R/o Selu Sopore were recovered from the possession of lady pillion rider namely Haseena Begum W/O Mohammad Yousuf Bhat R/O Sheeri Baramulla;
- 8, Whereas, statement of witnesses u/s 161-164-A/Cr.P.C were recorded and seizer memo was prepared and placed on the CD file as a collective evidence on the record; and
09. Whereas, investigation of the case has prima facie established involvement of the accused in commission of offence U/s 20, 38,39 ULA (P) Act based on statement of prosecution witnesses and other material evidence on record; and
10. Whereas, the Authority appointed by the Government under Sub-section (2) of section 45 of Unlawful Activities(Prevention) Act, 1967 has independently examined the Case Diary File and all other relevant documents relating to the case and has come to the conclusion that prima facie case against the accused has been made out; and
11. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence

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available against the above mentioned accused for prosecution under the provisions of law.

12. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused namely Haseena Begum W/O Mohammad Yousuf Bhat R/o Sheeri Baramulla for the commission of offence under section 20,38,39 of ULA (P) Act, 1967 in the case FIR No. 281/2019 of Police Station Handwara.

By order of the Government of Jammu and Kashmir.

(Sd/-)

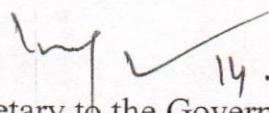
Principal Secretary to the Government  
Home Department

No. Home/Pros/ /2020

Dated: 15-04-2020

**Copy to:-**

1. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, J&K, Jammu. This has referenced to his letter No. Legal/San-35/S/2020/19979-81 dated 08-04-2020 from PHQ. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law , Justice and Parliamentary Affairs.(w.7.s.c)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Special Secretary to the Government  
Home Department